

**Through Video Conference via Cisco WebEx.**  
CBI Case No. 84/2019  
CBI v. Sushil Prakash Saxena & Ors. (Bhagwati CGHS)

**05.08.2020.**

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused No. 7 stand abated.  
None for accused Nos. 12 & 15.

Sh. Abhishek Prasad, counsel for accused Nos. 1, 4 & 14.  
Sh. S. K. Bhatnagar, counsel for accused Nos. 2, 3, 10 & 11.  
Dr. Sushil Kumar Gupta, counsel for accused Nos. 5, 6 & 16 to 19.  
Sh. Yudhishtar Kahol, counsel for accused Nos. 8 & 9.  
Sh. Gaurav Aggarwal, counsel for accused No. 13.


Report dated 28.07.2020 of the Institute of Human Behaviour & Allied Sciences (IHBAS) qua the accused No. 13 Harbans Lal has been filed by the CBI on the court e-mail. In the report, it has been stated that the assessment of mental capacity of the accused No.13 is pending as the said accused has not visited the institute after 14.03.2020 due to Covid-19 pandemic.

The counsel for the accused No. 13 has submitted that the said accused is suffering from Coronavirus disease (Covid-19) and his condition is critical. Let the medical documents in that regard be filed before the next date.

Re-list on **11.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.

  
**(SANJAY GARG)**  
Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/05.08.2020.

**Through Video Conference via Cisco WebEx.**

CBI Case No. 244/2019  
CBI v. Brij Mohan Sethi & Ors.  
(New Anamika CGHS Ltd)

**05.08.2020.**

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against the accused Nos. 1, 8 & 9 stand abated.  
None for accused Nos. 2 & 7.

Sh. Abhishek Prasad, counsel for accused Nos. 3 & 6.  
Dr. Sushil Kumar Gupta, counsel for accused Nos. 4 & 5.

The matter is at the stage of prosecution evidence.

In view of office order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter be re-listed on **07.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



**(SANJAY GARG)**

Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/05.08.2020.

**Through Video Conference via Cisco WebEx.**  
CBI Case No. 71/2019.  
CBI v. Ashwani Sharma & Ors. (Neel Gagan CGHS)

**05.08.2020.**

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.


Proceedings against accused No. 12 stand abated  
None for accused Nos. 5, 6, 7, 8, 9, 10, 11 & 13.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 1, 2 & 14.  
Sh. Abhishek Prasad, counsel for accused Nos. 3 & 4.  
Sh. S. K. Bhatnagar, counsel for accused No. 15.

Since none has appeared for accused Nos. 5, 6, 7, 8, 9, 10, 11 & 13, the matter be re-listed for arguments on charge on **14.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.

  
**(SANJAY GARG)**  
Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/05.08.2020.